

Misc. CrI. (bail) Case No.336 of 20

06-11-2020

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Dipak Soren who was arrested and detained in Tezpur jail Hazot since 04-08.2020 in connection with SR Case no. 02/2020-21 u/s 9, 27, 29, 31, 31, 32, 38V(2) and 52, W.L.(P) Act, 1972 punishable U/s.51 (1C) of the W.L.(P) Act.

Case record and progress report, as called for, has been received and perused the same. Also heard Id. counsel for both the sides.

The brief fact of the case is that on 4-8-20, during a patrolling duty inside the Sonai Rupai Wildlife Sanctuary, two miscreants were spotted. Seeing the patrolling team the miscreants tried to run away and one of them also threw a long knife towards the patrolling team and tried to escape. However, one of them was immediately apprehended who is the present accused and the other managed to escape. Some incriminating articles were also seized from the possession of the apprehended accused.

However, it appears that the accused has been in jail since 4-8-20 and FF is not yet submitted.

Considering the length of detention and also the progress report of the investigation, I am of the view that the accused deserves to be granted bail at this stage.

The accused is, therefore, allowed to go on bail of Rs.10,000/- (Rupees ten thousand) only with one surety of like amount to the satisfaction of the Ld. Elaka Magistrate on condition that he would extend all necessary cooperation whenever so asked for by the investigating officer.

Let the case record be sent back with a copy of this order.

Misc. case stands accordingly disposed of.

(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur

imml
6/11/20